



GOVERNMENT OF KARNATAKA

No. RD 158 TNR 2020

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, Dated:19-07-2020

ORDER

In exercise of the powers conferred under Section 69 of the Disaster Management Act, 2005, the undersigned, in the capacity of Chairman, State Executive Committee (SEC), hereby delegate its functions under clause (h) of sub section 2 of Section 22 of the Disaster Management Act, 2005, powers and functions under clauses (f), (h), (j) and (l) of Section 24 of the Disaster Management Act, 2005, to the Director, Medical Education Department, Govt. of Karnataka, to ensure that the Govt. quota of beds in Private Medical Institutions is available for COVID patients referred by the competent authorities throughout the State, and other ancillary matters connected thereto. This order shall be deemed to have come into effect from 19th July, 2020.

(T M Vijay Bhaskar)

Chief Secretary and Chairman,
State Executive Committee,

To:
The Compiler, Karnataka Gazette, Bengaluru

Copy to:
1. The Principal Secretary to Government, Medical Education Department.
2. Director, Medical Education Department, Bengaluru.